

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

**LOK SABHA
UNSTARRED QUESTION NO. 2486
TO BE ANSWERED ON MONDAY, 18TH DECEMBER, 2023/
AGRAHAYANA 27, 1945 (SAKA)**

I. T. RAIDS

2486. DR. K. JAYAKUMAR:

Will the Minister of FINANCE be pleased to state:

- (a) the number of Income Tax (IT) raids conducted on business establishments from 2019-20 to 2022-23; and**
- (b) the number of raids out of them that resulted in prosecution and the amount recovered therefrom?**

ANSWER

**MINISTER OF STATE IN MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)**

(a) & (b) : There is no expression such as 'raid' in the Income Tax Act' 1961 [the Act]. The details of the search and seizure actions, including those mounted on business establishments, and prosecutions launched in search & seizure cases, by the Income Tax Department during the F.Ys. 2019-20 to 2022-23 is as under:

F.Y.	No. of groups searched	Value of assets seized (in Rs. Crore)	No. of Prosecutions launched
2019-20	984	1289.47	365
2020-21	569	880.83	145
2021-22	686	1159.59	115
2022-23	741	1765.56	97

On the basis of the evidence gathered during search operation and subsequent investigation, tax-assessments are finalized and a tax demand is raised. The income assessed and the tax thereupon, get crystallised conclusively when appeals, if any, preferred before CIT(A), ITAT, Hon'ble High Court and Hon'ble Supreme Court are decided.

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